

**ANNUAL REPORT OF BIHAR STATE, AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD., PATNA**

**THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING):** On behalf of Shri Anasahib Shinde, I beg to lay on the Table a copy of the Annual Report of the Bihar State Agro-industries Development Corporation Limited, Patna, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1889/69].

**ANNUAL ASSESSMENT REPORT ON DEVELOPMENT OF HINDI AND ITS USE FOR OFFICIAL PURPOSES**

**SHRI IQBAL SINGH:** On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table copy of the Annual Assessment Report for the year 1968-69 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union. [Placed in Library. See No. LT-1890/69].

**ADDENDUM TO ANSWER TO S. N. Q. No. 5 re BOMB EXPLOSION IN A MAIL BAG**

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH):** I beg to lay on the Table, in pursuance of an assurance given by me on the 14th August, 1969 during supplementaries on Short Notice Question No. 5 regarding explosion of a bomb concealed in a mail bag, a Statement

giving particulars of V.P. parcels and ordinary registered parcels contained in the parcel bag No. 1 dated the 8th August, 1969 which was, involved in the bomb explosion in Calcutta General Post Office. [Placed in Library. See No. LT-1891/69].

**REPORT OF THE P. C. BOROOAH COMMITTEE ON TEA INDUSTRY, CERTIFIED ACCOUNTS ETC. OF THE CARDAMOM BOARD, AND THE CARDAMOM (LICENSING AND REGISTRATION) AMENDMENT RULES**

**बंदेशिक-व्यापार तथा पूति मंत्रालय में उप-मंत्री (श्री चौबरी राम सेवक) :** अध्यक्ष महोदय, मैं आरकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :—

(1) चाय उद्योग सम्बन्धी पी० सी० बहुरा समिति के प्रतिवेदन नवम्बर, 1968 की एक प्रति ।

[Placed in Library. See No. LT-1892/69.]

(2) इलाचयी अधिनियम, 1965 की धारा 19 की उपधारा (4) के अन्तर्गत इलायची बोर्ड के वर्ष 1967-68 के प्रमाणित लेखे की एक प्रति और उन पर लेखा परीक्षा प्रतिवेदन ।

[Placed in Library. See No. LT-1893/69.]

(3) इलायची अधिनियम, 1965 की धारा 33 की उपधारा (3) के अन्तर्गत इलायची (लायसेंस देना तथा रजिस्ट्रकरण) संशोधन नियम, 1969 की एक प्रति जो दिनांक 16 अगस्त, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी० एम० आर० 1936 में प्रकाशित हुए थे ।

[Placed in Library. See No. LT-1893/69.]

**ANNUAL PLAN, 1969-70 AND ANNUAL PLAN PROGRESS REPORT—1967-68**

**SHRI RAGHU RAMAIAH:** On behalf of Shrimati Indira Gandhi, I beg

[Shri Raghu Ramaiah.]  
to lay on the Table a copy each of the following:—

- (1) Annual Plan, 1969-70.
- (2) Annual Plan Progress Report—1967-68.

[Placed in Library. See No. LT-1894/69.]

## PARLIAMENTARY COMMITTEES

### MINUTES

SHRI BHALJIBHAI PARMAR (Dohad): I lay on the Table the Minutes of the Fifty-first to Fifty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SHRI THIRUMALA RAO (Kakinada): I lay on the Table the Minutes of the sittings of the Estimates Committee relating to the following Reports:—

- (1) Sixty-eighth and Seventy-fifth Reports on the Ministry of Irrigation and Power—Kosi and Gandak Projects, respectively.
- (2) Seventieth Report on the Ministry of Railways—Railway Electrification Projects.
- (3) Seventy-second Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development—Printing and Stationery Department (Stationery Wing).
- (4) Seventy-third Report on the Ministry of Shipping and Transport—Coastal Shipping.
- (5) Seventy-fourth Report on the Ministry of Shipping and Transport—Inland Water Transport.
- (6) Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development—Printing and Stationery Department (Printing Wing).

SHRI BEDABRATA BARUA (Koliabor): I lay on the Table the Minutes of the Eleventh sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

## MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1969, agreed without any amendment to the Delhi High Court (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 13th August, 1969."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1969, agreed without any amendment to the Criminal and Election Laws Amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 12th August, 1969."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1969, which was passed by the